

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).9805/2019

(Arising out of impugned final judgment and order dated 18-12-2018 in CRLA No. 1871/1990 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

BHUPENDRA SINGH

Respondent(s)

(IA No. 74618/2020 - EXEMPTION FROM FILING AFFIDAVIT AND IA No. 154773/2019 - EXEMPTION FROM FILING O.T.)

Date : 17-03-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Garvesh Kabra, AOR
Mr. Abhishek Chaudhary, Adv.

For Respondent(s) Mr. Bhavya Sahai, Adv.
Ms. Anushri Singh, Adv.
Mr. Pulkit Tare, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

